

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/MP/2019**

Subject : Petition under clause 12 and 13 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related Matters) Regulations, 2014 as amended from time to time read with Regulations 2(1) (ff) and (gg) of the Central Electricity Regulatory Commission (India Electricity Grid Code) Regulations, 2010 for waiver of violation and additional DSM charges on account of force majeure along with affidavit.

Petitioner : SKS Power Generation Ltd.

Respondents : Western Regional Power Committee and Ors.

Date of Hearing : 21.1.2020

Coram : Shri P.K. Pujari, Chairperson  
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, SKS Power Generation Ltd.  
Shri Anirban Mondal, Advocate, SKS Power Generation Ltd.  
Ms. Soumya Singh, Advocate, SKS Power Generation Ltd.  
Shri M.G Ramachandran, Sr. Advocate, IEX  
Ms. Ranjitha Ramachandran, Advocate, IEX  
Ms. Tanya Sareen, Advocate, IEX  
Ms. Poorva Saigal, Advocate, IEX

**Record of Proceedings**

Learned counsel for the Petitioner sought adjournment in the matter. Learned counsel for the Respondent had no objection in this regard. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**